* IN THE HIGH COURT OF DELHI AT NEW DELHI

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+	CEAC 13/2016, C.M. APPL.37208/2016	
+	CEAC 4/2018, C.M. APPL.3649/2018	
	VODAFONE MOBILE SERVICES LIMITED	Appellant
	versus	
	COMMISSIONER OF SERVICE TAX DELHI .	Respondent
+	CEAC 6/2016, C.M. APPL.6902/2017 & 37758/2017	
	COMMISSIONER OF SERVICE TAX, AHMEDABAD	
		Appellant
	versus	
	M/S. VODAFONE MOBILE SERVICES LIMITED	Respondent
+	SERTA 14/2016, C.M. APPL.45647/2016	
+	SERTA 15/2016	
+	SERTA 16/2016	
+	SERTA 17/2016	
	INDUS TOWERS LIMITED	Appellant
	versus	
	THE COMMISSIONER OF SERVICE TAX, NEW DELHI	
		Respondent
+	SERTA 18/2016, C.M. APPL.33215/2016	
·	TOWER VISION INDIA PRIVATE LIMITED	Appellant
	versus	
	THE COMMISSIONER OF CENTRAL EXCISE (ADJ), NE	EW DELHI
		Respondent
+	SERTA 19/2016, C.M. APPL.37968/2016 & 45237/2016	
·	BHARTI INFRATEL LIMITED	Appellant
	versus	rr
	THE COMMISSIONER OF SERVICE TAX, NEW DELHI	
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Page 1 of 2





CEAC 12/2016, C.M. APPL.37207/2016





+ <u>SERTA 20/2016, C.M. APPL.37971/2016 & 45236/2016</u>

versus

BHARTI INFRATEL LIMITED

..... Appellant

THE COMMISSIONER OF SERVICE TAX, NEW DELHI..... Respondent Through : Sh. Lakshmikumaran, Ms. Aakanksha Munjhal, Sh. Karan Sachdeva, Sh. Siddhant Gupta and Sh. Yogendra Aldak, Advocates, for Vodafone.

Sh. V. Lakshmikumaran, Sh. Gajendra Maheshwari, Sh. Vikram Narula and Ms. Ananya Sarkar, Advocates, for appellants, in Item Nos. 10 and 11

Sh. Gajendra Maheshwari, Sh. Vikram Narula and Ms. Ananya Sarkar, Advocates, for appellants, in Item Nos. 5 to 9.

Sh. Deepak Anand, Jr. Standing Counsel, for Revenue, in Item Nos. 5 to 11.

CORAM: HON'BLE MR. JUSTICE S. RAVINDRA BHAT HON'BLE MR. JUSTICE SANJEEV SACHDEVA

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ORDER

08.03.2018

Arguments heard in part. List on 18.04.2018, for further arguments.

S. RAVINDRA BHAT, J

SANJEEV SACHDEVA, J

MARCH 08, 2018/AJK